

Balakrishna Renuke Commission Report for nomadic tribes

2149. SHRI DEVENDER GOUD T.: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether it is a fact that Government has constituted Balakrishna Renuke Commission in 2004 to study the status of nomadic tribes, semi-nomadic tribes and de-notified tribes in the country; if so, details of recommendations made by the Commission;

(b) whether it is also a fact that the Commission has recommended to increase reservation percentage from 50 per cent to 60 per cent and give 10 per cent reservation to above category of tribes; and

(c) if so, what action Government has taken on this and other recommendations of the Commission?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI KRISHAN PAL): (a) Yes, the details are given in the Statement (*See below*).

(b) Yes.

(c) As per directions of the Supreme Court in the Indira Swahney case the percentage of reservation cannot exceed above 50%. Further, the Government of India *vide* its notification dated 12th February, 2014 has resolved to constitute a National Commission for Denotified, Nomadic and Semi-Nomadic Tribes to, *inter-alia*, prepare a State-wise list of castes belonging to Denotified and Nomadic Tribes and to suggest appropriate measures to be undertaken by the Central Government or the State Government.

Statement***Gist of recommendations of the Renke Commission***

- Union Government initiate steps to enumerate DNTs in the next census due in 2011.
- For implementation of welfare Scheme for DNTs State-wise list of such tribes should be prepared.
- Advisory Committees may be made at District and state level to assist the socio-economic condition of the DNTs, so that action plan can be drawn for their welfare.

- State Government may take special steps to issue caste certificates and ration cards to every member of DNT, and BPL certificates and to the concerned members, expeditiously.
- Union of India may take special campaign for issue of voter ID to the eligible members of DNT.
- Basic civic amenities be provided to the DNTs living in colonies and clusters.
- Ministry of SJ&E may earmark outlay for the welfare of DNTs.
- Center should modify the existing Housing Schemes in urban/rural areas and earmark specifically for DNTs.
- Special drive be made for awareness of DNTs particularly among women to avail the benefit of various scheme for educational empowerment. Special Residential Schools for DNT Boys and Girls be made to encourage education among them.
- Skill Development Programmes be taken up for DNTs to improve their self employability and wage employment, in collaboration with National Small Industries Corporation (NSIC), Khadi and Village Industries Commission (KVIC), the Central Cottage Industries Corporation of India Limited, the Handicrafts and Handlooms Exports Corporation of India Limited.
- States/UTs and Central Ministries should formulate and implement DNT Sub-Plan for DNTS.
- Separate Finance and Development Corporation for DNTs, like National Scheduled Castes Finance & Development Corporation, may be set up at the centre.
- Considering the gravity of their plight, there is a need for a separate department for the welfare of DNTs at the State level and separate Ministry/Department for the welfare of DNTs at the Centre.
- It is necessary that the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989 be, mutatis, mutandis, made applicable to DNTs, and the implementation of the same be reviewed and monitored from time to time.

- Constitution may be amended to include “Scheduled Communities” under Article 330 and Article 332 to enable these communities to be eligible for reservation of seats in the House of the People and in the Legislative Assemblies of the States.
- Seats may be reserved in Block/Taluka Panchayats and Zila Panchayats/ Zila Parishads, and the Urban Local Bodies for DNTs wherever there population is concentrated.
- To mobilise additional resources to improve the socio-economic conditions of DNTs, it is suggested that 10% of the funds earmarked for M.P. Local Area Development Fund.
- It is suggested that the DNTs be given 10% reservation in Government jobs even if the total reservation exceeds 50%.
- Research Institutes should be set up by the States/UTs for DNTs.
- A multicultural complex/Academy may be set up in every State/UT to develop, preserve and exhibit the diverse and rich cultural heritage of DNTs.

Justice Tankha Memorial Rotary Institute

†2150. SHRI DIGVIJAYA SINGH: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state the action taken on the matter related to Justice Tankha Memorial Rotary Institute for Spastic and Handicapped Children, Jabalpur, which was referred to the Ministry?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI KRISHAN PAL): Under Deendayal Disabled Rehabilitation Scheme (DDRS), admissible grant-in-aid for an amount of ₹12,90,832/- (₹ 9,70,102/- as first installment and ₹3,20,730/- as second and final installment) was released to the Justice Tankha Memorial Rotary Institute for Spastic and Handicapped Children, Jabalpur for the year 2011-12.

Also, for the year 2012-13, admissible grant-in-aid for an amount of ₹6,10,500/- as first installment was released to the Justice Tankha Memorial Rotary Institute for Spastic and Handicapped Children, Jabalpur.

†Original notice of the question was received in Hindi.